

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar **Jammu**

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref No. COOP-LGL/12/2021 DATED 15.06.2021

GOVERNMENT ORDER NO:- 3779 - JK (LD) of 2021
DATED:- 16 - 07 - 2021

Sanction is hereby accorded to the appointment of Shri Ranjit Singh Kotwal, Deputy Registrar(Agri) Jammu as Officer In charge Litigation(OIC) in case titled Tehsil Co-Operative Marketing Society Ltd V/s U.T of J&K and Ors bearing WP(C) No. 1344/2021 including Contempt Petition, if any, indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated:- 16 - 07 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Secretary to Government, Cooperative Department..
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation . Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


16/7
(Khursheed Ahmad Bhat)
Additional Secretary to Government

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
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Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref No. COOP-LGL/12/2021 DATED 15.06.2021

GOVERNMENT ORDER NO:-3779-JK (LD) of 2021
DATED:- 16 - 07 - 2021

Sanction is hereby accorded to the appointment of Shri Ranjit Singh Kotwal, Deputy Registrar(Agri) Jammu as Officer In charge Litigation(OIC) in case titled Tehsil Co-Operative Marketing Society Ltd V/s U.T of J&K and Ors bearing WP(C) No. 1344/2021 including Contempt Petition, if any, indicated against each pending before Hon`ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No:-JK(LD)CODI/ 2021/03

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(Khursheed Ahmad Bhat)

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